

OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
K A I L A S H A H A R.

NO.10(25)-DJ/U/2015-16

4134-1451

Dated, Kailashahar,
The 14th July, 2016.

To

1. The Addl. District & Sessions-Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate - Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1st Class, Kailashahar/ Kamalpur, Unakoti Judicial District.

Subject:- Provisionally Admitted Question for the Lok Savha Diary No 1869 regarding "Pending Court Cases and Shortage of Judges" .

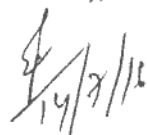
Sir,

In enclosing herewith a photo copy of letter No.F.48(1)-HC/2016/12529-36, dated- 13.07.2016 along with enclosures attached for information stated therein, I am to request you to furnish the required information in respect of **Question No. (a) and (b) in prescribed format** to this establishment positively by tomorrow i.e. 15.07.2016 by Fax/E-mail or Special Messenger for onwards transmission of the same in consolidated form to the Hon'ble High Court of Tripura.

The matter may kindly be treated as Most Urgent.

Yours faithfully,

Enclosed: As stated above.
3(three) Sheets.

yc

DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

Copy to :-

1. The H/C (Sessions)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for necessary compliance.
2. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.

sdh
yc
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

By Fax/e-mail

THE HIGH COURT OF TRIPURA
AGARTALA

No.F.48(1)-HC/2016/ 12529-36

From: A. Debbarma,
Registrar (Judicial)

To

1. The District & Sessions Judge,
West Tripura Judicial District, Agartala.
2. The District & Sessions Judge,
Unakoti Judicial District, Kailashahar.
3. The District & Sessions Judge,
South Tripura Judicial District, Belonia.
4. The District & Sessions Judge,
North Tripura Judicial District, Dharmanagar.
5. The District & Sessions Judge,
Gomati Judicial District, Udaipur.
6. The Judge, Family Court,
Kailashahar, Unakoti Judicial District.
7. The Judge, Family Court,
Udaipur, Gomati Judicial District.
8. The Judge, Family Court,
Agartala, West Tripura Judicial District.

Dated, Agartala, the 13th July, 2016.

Sub: Provisionally Admitted Question for the Lok Sabha Diary No.1869
regarding "Pending Court Cases and Shortage of Judges".

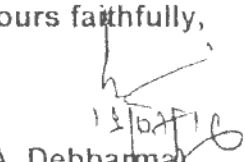
Sir,

In enclosing herewith a copy of the letter No.N-14/13/2016-NM, dated 13.07.2016 as received from the Deputy Secretary to the Government of India, Ministry of Law & Justice, Department of Justice, New Delhi on the subject cited above, I am to request you to furnish the required information in respect of **Question No. (a) & (b) in prescribed format** to this Registry **positively by 15.07.2016 by Fax/e-mail or Special messenger** for doing the needful at this end.

The matter may kindly be treated as **MOST URGENT**.

Encl: As stated above.
(1 sheet of Paper)

Yours faithfully,

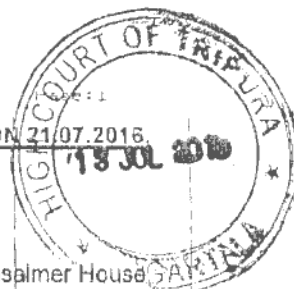

(A. Debbarma)
Registrar (Judicial)

By Fax/e-mail

PARLIAMENT QUESTION FOR REPLY ON 21.07.2016

File No. N - 14 / 13 / 2016 - NM

Government of India
Ministry of Law and Justice
(Department of Justice)



Room No. 26, Jaisalmer House
26, Mansingh Road, New Delhi.
Dated: the 13.07.2016.

To,
The Registrars General,
All High Courts

Subject: Provisionally Admitted Question for the Lok Sabha Diary No. 1869 for reply on 21.07.2016 regarding 'Pending Court Cases and Shortage of Judges' - Regarding.

Sir / Madam,

I am directed to say that this Department has received following Provisionally Admitted Question for the Lok Sabha Diary No. 1869 for reply on 21.07.2016 regarding 'Pending Court Cases and Shortage of Judges'

- (a) the number of criminal and civil cases pending in the Supreme Court, High Courts and Subordinate Courts alongwith the number of cases disposed of by each of these courts during each of the last three years and the current year;
- (b) the date / period of the oldest pending court case out of these in the country;
- (c) the approved / working strength and vacancies of Judges in the Supreme Court, High Courts and Subordinate Courts at present along with the number of Judges appointed during 2015-16 in these courts; court-wise;
- (d) whether the Government is aware that disposal rate of pending court cases has been adversely affected due to shortage of Judges and if so, the remedial measures taken / being taken by the Government in this regard; and
- (e) whether the Government proposes to increase the number of Judges in various courts to improve Judges-population ratio and if so, the details thereof?

It is requested that **part-wise information** may please be furnished in the following format by return fax to enable this Department to reply the above-mentioned Parliament Question.

Description	Number of pending Cases		Date and details of oldest case pending as on date	
	Civil Cases	Criminal Cases	Civil Case	Criminal Case
Number of Cases pending in the Hon'ble High Court as on 30.06.2016				
Number of Cases pending in the District and Subordinate Courts as on 30.06.2016				

Description / Year	2013	2014	2015	2016 (upto 30.06.2016)
Number of Cases disposed by Hon'ble High Court during the last three years and the current year.				
Number of Cases disposed by District and Subordinate Courts during the last three years and the current year.				

Approved Strength of Judicial Officers of District and Subordinate Courts as on 30.06.2016 (State / UT - wise)	Working Strength of Judicial Officers of District and Subordinate Courts as on 30.06.2016 (State / UT - wise)	Vacancies of Judicial Officers of District and Subordinate Courts as on 30.06.2016 (State / UT - wise)	Number of Judges appointed during 2015-16 (01.04.2015 to 31.03.2016) (State / UT - wise)

Yours faithfully,
(Signature)

(C. K. Reejonia)
Deputy Secretary to the Government of India
Tel-Fax No. 011-2307 2146.
E-mail: ckreejonia@nic.in

*most urgent
By (Judge)
13.7.16 o/c*

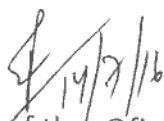
*Mathur
13/07/16*

FORMAT

- (a) The number of Criminal and civil cases pending in the Supreme Court, High Courts and Subordinate Courts along with the number of cases disposed of by each of these Courts during each of the last three years and the current years.
- (b) The date /period of the oldest pending Court case out of these in the Country
Answer:-

Description	Number of pending cases		Date and details of oldest case pending as on date	
	Civil Cases	Criminal Cases	Civil Cases	Criminal Cases
Number of cases pending in the Hon;ble High Court as on 30.06.2016				
Number of cases pending in the District and subordinate Court as on 30.06.2016				

Description/Year	2013	2014	2015	2016(up to 30.06.2016)
The number of cases disposed by Hon;ble High Court during the last three years and the current year.				
The number of cases disposed by by District and subordinate Court during the last three years and the current year.				


Signature of the Officer